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SHRI H. R. GOKHALE: It is not correct to say that the Government is being pressurised. The decision will be taken entirely on merits after consideration of the relevant factors. It is also not true that although the cost is less in Sawai Madhopur, it is being neglected. Rajasthan is one of the locations which is under consideration.

SHRI B. K. KAUL: I only said whether the cost at Sawai Madhopur is lesser than in any other place.

SHRI H. R. GOKHALE: Unless the whole thing is worked out, it is difficult to say.

RESERVATION OF POSTS FOR SCHEDULED CASTES AND SCHEDULED TRIBES IN PUBLIC UNDERTAKINGS AND NATIONALISED BANKS

*355. SHRI S. KUMAR AN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government's orders regarding the reservation of posts for Scheduled Castes and Scheduled Tribes have not been implemented by many public sector undertakings and nationalised banks; and
- (b) if so, what steps have been taken by Government in order to ensure strict implementation of these orders by these undertakings and nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) Government have decided that the orders regarding reservation of posts for Scheduled Castes and Scheduled Tribes should be strictly followed by all public sector undertakings and nationalised banks. In the case of Central Government industrial and commercial undertakings, the orders are mandatory, the Articles of Association/Statute of the company concerned being amended, wherever necessary for this purpose. In the case of nationalised banks also suitable instructions have been given by the Government for reservation of posts for Scheduled Castes and Scheduled Tribes candidates. question of

public sector undertakings and nationalised banks not observing the Government orders on the subject does not, therefore, arise.

Wherever representations against observance of these orders are received, their validity is examined by the appropriate authorities and necessary steps taken. In the enterprises where the number of Scheduled Caste/Scheduled Tribe personnel has been found below the prescribed percentages, the enterprises have been asked to take planned and concerted steps to reach the prescribed norms. Concrete suggestions have been made to them in this regard by Government. The position in this regard is kept under review. It has also been decided that training of Scheduled Castes and Scheduled Tribes employees should be given adequate attention both by public enterprises and by Government in order to improve the position as regards the availability of suitable candidates belonging to these communities for skilled jobs.

SHRI S. KUMARAN: Is it a fact that in a large number of public sector undertakings there is not a single Scheduled Caste or Scheduled Tribe person in Classes I and II posts and, if so, what is the Government's explanation for such total lack of representation to such communities in the higher posts?

SHRI K. R. GANESH: I cannot immediately give the answer. I have the necessary data here of Classes I, II and III in various public sector undertakings. It is a fact that as far as Class I and Class II are concerned in public sector undertakings there is almost meagre representation as far as Scheduled Castes and Scheduled Tribes are concerned. I can give the percentage. The percentage of Scheduled Castes in Class I on 1-1-1970 was 0.56 and of Scheduled Tribes 0.07, and in Class II of 0.74- and 0.07 respectively.

SHRI S. KUMARAN: Are you satisfied with this percentage?

SHRI K. R. GANESH: Certainly we are not satisfied.

श्री इयाम लाल यादव : मैं यह जानना चाहता हं कि सरकार ने जो आदेश निकाले हैं कि पब्लिक अंडरटेकिंग्स और नेशनलाइज्ड बैंक में कुछ, कैटेगेरिज में शेड्यूल्ड कास्ट और शेडयुल्ड ट्राइब्स के लोग रखे जायं तो क्या सरकार उस आदेशों की एक एक प्रति सदन की मेज पर रखेगी ? और दूसरे,

श्री समापति : आप एक ही सवाल करिये।

श्री क्याम लाल यादव : यह उसका दूसरा अंश है। क्या इसको कार्यान्वित करने के लिये सरकार ने किसी अधिकारी की नियुक्ति की है जो इस बात को देखें कि उन आदेशों की पूर्ति हो रही है या नहीं, या केवल आप दूसरों की शिकायत की ही जांच करते हैं या स्वयं भी देखते हैं कि आप के आदेश की पूर्ति हो रही है या नहीं ?

SHRI K. R. GANESH: The directives were issued to the public sector enterprises from l'J69 onwards. The directives have laid down guidelines as well as concrete details. For instance, in each public sector enterprise as well as the administrative machinery, the Joint Secretary in charge of the enterprise has been made responsible for getting the reports, for evaluating it and placing it before the Government so that these could be properly implemented.

SHRI PRANAB KUMAR MUKHER-JEE: Sir, the first part of the statement laid on the Table is contradictory to the second part of the statement. In the second part of the statement it has been admitted by the hon. Minister that in a number of public sector concerns and nationalised banks the percentage of the scheduled castes and scheduled tribes is far below the prescribed percentage. In view of that may I know from the Minister what are the reasons? Is there any dearth of scheduled caste and scheduled tribe candidates or is there some manipulation in the high-ups as a result of which the required number in the public sector concerns and nationalised banks is not filled by scheduled caste and scheduled tribe candidates?

SHRI K. R. GANESH: I have already statedand given the percentage also that representation of scheduled castes and scheduled tribes particularly in Class I and Class II posts is very meagre. Directives were issued from 1969 onwards and attempt is made to

put the directives into pratice. Various other suggestions have also been made in the directives. For instance, it has been suggested in the preliminary screening as well as in the final selection there should be suitable relaxation, there should be training facilities and the Labour Ministry has also been approached to see that necessary scheduled caste and scheduled tribe Personnel are trained in the ITI. Also introduction of in plant training in the various public sector institutions when such candidates are appointed has been advised.

SHRI K. R. GANESH: About these details of

श्री मान सिंह वर्मा: माननीय मंत्री जी कृपा करके यह बताने का कब्ट करें कि बैंक्स के राष्ट्रीयकरण के पश्चात् से और 31 मार्च, 1972 तक कितनी पोस्टम के लिये एडवर्टिज-मेंट किया गया, उनमें शेड्यूलल्ड कास्ट के कितने लोगों ने प्रार्थनापत्र भेजा और उनमें से कितने जोग लिये गये। एक बात । दूसरी बात यह कि 🐃

श्री सभापति : एक ही बात कीजिये, एक ही सवाल कीजिये।

थी मान सिंह वर्मा : इसी से सम्बन्धित है।

श्री सभापति: आप दस दस सवाल एक एक के साथ करेंगे तो ठीक नहीं होगा।

श्री जगदीश प्रसाद माथर: फिर आप किसी को सेकैंड क्वेश्चन नहीं करने देंगे, आप भूपेश गुप्ताको करने देंगे। तो हम वह नहीं करने देंगे आप नियम बना दीजिये । हम पालन करते हैं।

how many scheduled caste candidates applied and how many have been selected, I cannot give the figures at this moment. He will have to put a separate question. There is no difficulty in giving those figures because we want the Parliament to know. But I would like to have separate notice.

श्री मान सिंह वर्मा : आप एक्योरेंस दीजिये कि यह बाद में बताया जायगा, दूसरा क्वेश्वन देने की क्या जरूरत है।

श्री के अपर अणेश: आप क्वेश्चन दीजिये न।

If they want let them put a question. But one fact has to be noted. As far as nationalised banks are concerned they have been nationalised only recently and we are not responsible for the policy which the private sector banks have been pursuing earlier. After nationalisation Government has advised them to see that scheduled caste and scheduled tribe candidates according to the prescribed reservations—it has been increased also—are taken. I have the total figure for the banks.

SHRI K. R. GANESH: Frankly his question I

श्री मान सिंह वर्मा: डाइरेक्शन तो सब जगह है लेकिन डाइरेक्शन वर्क-आउट कहां होता है। डाइरेक्शंस तो वराबर 24 साल से दिये जा रहे हैं।

श्री जगदीश प्रसाद माथुर: आप, श्रीमन् इनको डाइरेक्शन दीजिये।

श्री नागेश्वर प्रसाद शाही: क्या वित्त मंत्री जी यह बताने की कुपा करेंगे कि यह नीति रखते हुये कि आयोग्य व्यक्ति भी कुर्सी पर बैठने के बाद योग्य हो जाते हैं, सरकारी उद्योगों और राष्ट्रीयकृत बैकों में अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिये नौकरियों के आरक्षण का प्रतिशत निश्चित स्तर पर ले आने के लिये कौन से निश्चित कदम उठाये गये हैं। श्रीमन्, मंत्री जी ने अभी बताया कि डाइरेक्टिव ईश्यू कर दिये गये हैं। …

श्री सभापति : ठीक हैं आपका सवाल आ गया। have not been able to follow.

 $\label{eq:MR.CHAIRMAN:What concrete steps have been taken to implement; that was his question.$

SHRI K. R. GANESH: I have already indicated the steps that have been taken. Guidelines have been issued to the banks.

श्री जगदम्बी प्रसाद यादव : डाइरेक्टिव तो आपने दे दिया और कह दिया कि— Concrete steps have been taken but what are the concrete steps? He should say that.

श्री सभापति : आप मुझसे ज्यादा समझा रहे हैं ? मैंने जो बताया वह चीज आप रिपीट कर रहे हैं ...

श्री एस॰ डी॰ मिश्र: आपसे नहीं पूछ रहे हैं, उनसे पूछ रहे हैं, आप क्यों कह रहे हैं?

श्री सभापति: सवाल तो मुझसे किया जायगा। Please do not take time like this.

SHRI K. R. GANESH; As I indicated, in the State Bank of India right from 1956 this advise of the Government and this constitutional provision is being implemented. As far as the nationalised banks are concerned, the Guidelines have been issued only in 1970 because they were brought under nationalisation only recently. All the Guidelines that are there have been given and the banks are making their best efforts. As I have indicated, whether it is in respect of banks or the public sector undertakings, the record in giving representation to the Scheduled Castes and Scheduled Tribes is not satisfactory and the Government is concerned about it. The Government is taking all steps. More than that I cannot say.

जर्मन पर्यटन एजेन्सी

*356 श्री जगदम्बी प्रसाद यादव :† डा० भाई महावीर : श्री प्रेम मनोहर : श्री जगवीत प्रसाद माथुर : श्री ना० कृ० क्षेजबलकर :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्यासरकार को किसी जर्मन पर्यटन

tThe Question was actually asked on the floor of the House by Shri J. P. Yadav.